GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 362 ANSWERED ON 19/08/2025

BENEFICIARIES UNDER PMAY-G IN TAMIL NADU

*362. Shri Selvam G:

Shri C N Annadurai:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of beneficiaries belonging to Scheduled Castes (SCs), Scheduled Tribes (STs), women and other marginalized groups along with the number of households allotted/currently in the waiting list under Pradhan MantriAwasYojana (PMAY-G) in Tamil Nadu;
- (b) the steps taken to ensure that these vulnerable groups are identified and prioritized in the allotment process thereunder in Tamil Nadu;
- (c) the details of the grievance redressal mechanism established for PMAY-G in Tamil Nadu, including accessibility at district levels;
- (d) the steps taken to enhance transparency in the selection and allotment of PMAY-G houses in Tamil Nadu; and
- (e) the measures taken to ensure timely completion and delivery of houses under PMAY-G in rural areas of Tamil Nadu, especially in aspirational and disaster-prone districts?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. *362 TO BE ANSWERED ON 19.08.2025REGARDING "BENEFICIARIES UNDER PMAY-G IN TAMIL NADU"

(a): The Ministry of Rural Development is implementing the Pradhan MantriAwaasYojana- Gramin (PMAY-G) w.e.f. 1st April 2016 to provide assistance to eligible rural households for the construction of Pucca houses with basic amenities to achieve the objective of "Housing for All" in rural areas. Under the PMAY-G, the initial target was to provide assistance for the construction of 2.95 crore houses during FY 2016-17 to 2023-24. The Government of India has approved the implementation of the scheme during FY 2024-25 to 2028-29 to provide assistance for the construction of 2 crore additional houses. As on 13.08.2025, out of the cumulative target of 4.95 crore houses, 4.12 crore houses have been allocated to the States/UTs by the Ministry, out of which 3.85 crore houses have been sanctioned and 2.83 crore houses have been completed. Under PMAY-G, against a target of 9,57,825 allocated to the State of Tamil Nadu, 7,42,700 have been sanctioned whereas 6,48,048 houses have been completed.

The houses sanctioned and completed under PMAY-G in the State of Tamil Nadu for Scheduled Castes (SCs), Scheduled Tribes (STs), women and other marginalized groups is given at Annexure-I. The number of beneficiaries in the Awaas+ 2018 list yet to be saturated in the State of Tamil Nadu are 50,815 as on 13.08.2025. The Ministry could not allocate these targets to the state during FY 2025-26 owing to large number of unsanctioned houses against the targets allocated during FY 2024-25.

(b): Under PMAY-G, minimum 60% of the target at the national level is earmarked for SC/ST households. To maintain this, 60% of the target allocated to each State / UT is earmarked for SC/STs, subject to availability of eligible PMAY-G beneficiaries in the Permanent Wait List (PWL). Within earmarked targets, the proportion of SC and ST is to be decided from time to time by the respective States/UTs.

The earmarking will only define the minimum limit that should be achieved and if State/UTs so desire they may add to target under these categories to ensure saturation. This would be in consonance with the category wise saturation approach which requires beneficiaries belonging to vulnerable and disadvantaged groups to be covered on a priority basis.

The Rights of Persons with Disabilities Act, 2016, provides for social security for persons with disabilities. Accordingly, in the scheme of PMAY-G while deciding the inter-se priority among the beneficiaries who are to be provided assistance, households with any persons with disabilities and no able-bodied adult member have been accorded additional deprivation score so that such households are given priority while allotting the houses. Keeping in view the provisions of The Rights of Persons with Disabilities Act, 2016, the States, to the extent possible, may ensure that 5% of beneficiaries at the State Level are from among persons with benchmark disabilities, with priority to women with benchmark disabilities.

To ensure women empowerment, allotment of house shall be made in the name of the woman or jointly in the name of the husband and wife, except in the case of a widower/unmarried /separated person/ transgender.

(c): The guidelines of PMAY-G provide that a grievance redressal mechanism is to be set up at different levels of administration viz., Gram Panchayat, Block, District and the State under PMAY-G. With regard to the complaints received in the Ministry of Rural Development through CPGRAMS or otherwise, the same is forwarded to the respective State Government for redressal of the grievance as the State Government is the implementing agency of PMAY-G on the ground. The officers designated at each level for redressal of grievances take necessary action and furnish the Action Taken Report to the Ministry under intimation to the complainant within one month of receipt of the complaint from the Ministry.

In addition, the States/UTs utilize the services of Ombudsperson under MGNREGA to dispose of grievances and reported incidences of irregularities under PMAY-G to expeditiously redress the grievances and to uphold the rights of the rural poor. So far, a total of 720 grievances have been received on CPGRAMS from the State of Tamil Nadu of which 711 have been disposed.

(d): The identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC) 2011. These criteria are applied on SECC 2011 database and a system generated priority list of households from the database was deliberated upon in Gram Sabha meetings. After due verification by the Gram Sabhas and completion of Appellate Process, Gram panchayat-wise Permanent Wait List (PWL) is prepared. Thereafter, Awaas+ survey was conducted during January 2018 to March 2019 to identify those beneficiaries who, though are eligible for inclusion in PWL, but claimed to be left out from the SECC 2011. In this exercise, the States/UTs uploaded details of additional households, which were also subjected to Gram Sabha verification and Appellate Process.

Further, with approval of the Union Cabinet for the extension of PMAY-G for 5 more years (FY 2024-25 to 2028-29) to provide assistance for the construction of 2 crore additional rural houses, new survey is also being conducted for identification of additional eligible households by the States/ UTs using eKYC face based authentication through the Awaas+ 2024 mobile app and with modified exclusion parameters. The initial period provided for States/UTs for conducting the survey was from 27th December 2025 to 31st March 2025. This initial timeline was extended till 30th April 2025 and 15th May 2025 for all States/UTs. Thereafter, the States/UTs who requested for extension in timeline were granted additional time for completion of survey exercise. However, the State of Tamil Nadu has not started the survey exercise till date for identification of additional eligible beneficiaries in the state.

- (e): The following steps are taken by the Government to ensure timely completion and delivery of houses under PMAY-G:
 - i. Timely allocation of targets to the States/UTs.
 - ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.
- iii. Micro monitoring of house sanction and completion using latest IT tools and technologies.
- iv. Regular review by Hon'ble Minister, Secretary and Deputy Director General.
- v. Focus on completion of those houses where 3rd or 2nd instalment of funds has been released.
- vi. Separate review of States with high targets.
- vii. Timely release of funds as per requirements of States/UTs.
- viii. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G.

Up to five percent of the targets under PMAY-G, would be reserved for Special Projects. One of the criteria's being for Rehabilitation / relocation of families whose houses have been completely /substantially damaged on account of Natural hazards as

categorized in the extant National Disaster Management Plan of National Disaster Management Authority - Flood, earthquake, fire, etc.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO. 362 TO BE ANSWERED ON 19.08.2025 REGARDING BENEFICIARIES UNDER PMAY-G IN TAMIL NADU

The houses sanctioned and completed under PMAY-G in the State of Tamil Nadu for Scheduled Castes (SCs), Scheduled Tribes (STs) and women

SC		ST		Women*	
Sanctioned	Completed	Sanctioned	Completed	Sanctioned	Completed
3,40,070	2,84,292	25,376	23,264	6,12,535	5,32,976

^{*} Either solely for women or jointly in the name of wife and husband
